

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA
UNSTARRED QUESTION NO - 2177
ANSWERED ON - 11/03/2026

ACCIDENTS IN AC SLEEPER BUSES

2177. DR. RADHA MOHAN DAS AGRAWAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

- (a) the number of fire incidents in AC sleeper buses in various States of the country in the years 2023-24, 2024-25, and 2025-26 and the accident-wise number of the deaths therein; and
- (b) the compensation paid to the deceased and the action taken against the responsible officials and transporters, the accident-wise details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) A total of 98 fire incidents in all types of buses have been reported by State / Union Territory authorities on the Electronic Detailed Accident Report (eDAR) portal for the period from April 2023 to March, 2026 (upto 5th March). However, the details of fire incidents in the AC sleeper buses, reported in the years 2023-24, 2024-25, and 2025-26 is mentioned below :-

| State | Number of deaths |
|----------------|------------------|
| Andhra Pradesh | 20 |
| Maharashtra | 1 |

(b) The Motor Vehicles Act, 1988 (“the Act”) provides for compensation to victims of motor vehicle accidents. An application for compensation against the owner of the vehicle or the insurance company may be filed before the Claims Tribunal under Section 164 or Section 166 of the Act, as the case may be, read with Rule 150A and Annexure XIII of the Central Motor Vehicles Rules, 1989. In cases of hit and run accidents, compensation may be sought in accordance with the Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022. Further, in the event of a motor vehicle accident, cashless treatment is provided under the PM Rahat Scheme.
